

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 594 of 99
OA 1131 of 96

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

UNION OF INDIA & ORS.

VS

AN INDYA GUPTA & ANR.

For the applicants : Mr. S.R. Kar, counsel

For the respondents: Mr. B.C. Sinha, counsel

Heard on : 29.3.2000

Order on : 29.3.2000

O R D E R

S.N. Mallick, VC

We have heard Mr. S.R. Kar, 1d. counsel appearing for the respondents-applicants in connection with the MA 594/99 for vacating the interim order passed by an earlier Bench of this Tribunal on 12.9.96. After hearing Mr. Kar and Mr. B.C. Sinha, 1d. counsel for the applicants in the OA, on the prayer ~~as~~ made in the MA, we do not find any justification to vacate or modify the interim order as passed on 12.9.96. There is no change of circumstances to justify interference with the aforesaid interim order. MA is rejected. OA be listed for hearing as a SF matter on 20.6.2000.

JNY

MEMBER (A)

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VICE-CHAIRMAN